SHRI ARJUN ARORA : What is the question? been dragged here?

been dragged here?

श्री राजनारायण :....और वात करिये। हम सफायी दे रहे हैं, पर्सनल एक्सप्लेनेशन दे रहे हैं क्योंकि हमारा नाम ड़ेग किया गया है, हमारा नाम खींचा गया है। इसलिये हम इन्टाइट ल्ड हैं पर्सनल एक्सप्लेनेशन दें। इसलिये श्रीमन ...

श्री सुन्दर सिंह मंडारी : इनका नाम किस रूप में खींचा गया है । How has his name

SHRI ARJUN ARORA : On a point of order, Sir. Question time is not the time for giving personal explanations. In the circumstances of the case Shri Rajnarain is entitled to give a state- ment or a personal explanation and Iit will have to be a long one. So, the

correct procedure should be that he "can give his explanation later, but the question hour should not be disturbed,

MR. CHAIRMAN: Mr. Rajnarain, where is the need for a personal explanation? You have done a very good job. I compliment you.

SHRI RAJNARAIN: After question hour?

MR. CHAIRMAN : But there is no personal explanation. You have done a good thing. Please sit down. I shall give you an opportunity when the question time is over.

*126. The questioner (Shri Suraj Prasad) was absent. For answer vide cols. 888 infra.']

REHABILITATION OF DISPLACED PERSONS FROM EAST PAKISTAN

*127. SHRI CHITTA BASU: Will the Minister of LABOUR AND REHA-BILITATION be pleased to refer to the reply to Unstarred Question No. 630 given in the Rajya Sabha on the 2nd August, 1968 and state:

(a) whether the report of the Committee headed by Shri P. C. Barooah.

for the rehabilitation of displaced persons from East Pakistan on the surplus waste land in Assam Tea Gardens has since been received; and

(b) if not, the reasons for the delay?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN): (a) The Committee has since submitted its report.

(b) Does not arise.

SHRI CHITTA BASU: May I know from the honourable Minister whether the Government spent about 26 lakhs for the rehabilitation of the displaced persons in Assam Tea Gardens in Kachar? The Government also requisitioned certain tea gardens for the rehabilitation of the displaced persons in Kachar, but the rehabilitation did not become successful because the I.T.A. Scheme did not demarcate the plots of land distributed among the displaced persons and that also made impossible for the Government to give house building loans. If these are facts, I want to know what steps the Government has taken so far in the matter for an early rehabilitation of Ihe displaced persons here.

SHRI D. R. CHAVAN: Sir, the question is about the I.T.A. Scheme. An enquiry committee was appointed by the Government some time ago and the enquiry committee has gone into the various aspects of this rehabilitation scheme and they have made certain recommendations...

SHRI CHITTA BASU: What are those recommendations?

SHRI D. R. CHAVAN: I am coming to that. The committee has submitted its report and its recommendations are:

(1) The scheme was a partial success. But, it can be brought to a successful close if the land-holding of a displaced family is raised up to 9 bighas (and an additional expenditure of 6.11 lakhs is sanctioned.)

862

(2) The amenities in the I.T.A. colony should be brought to a reasonable level as has normally been done by the Government of India as a matter of policy in respect of old displaced colonies.

(3) The additional total expenditure for making the scheme successful is estimated at 6.11 lakh.

Some part of it is under "Loan" head and some of it is under "Grant" head.

Then the committee has also recommended that efforts should be made immediately to start the land acquisition proceedings and the grant of the patta of the land concerning property rights to those persons to whom the lands have been granted, in order to make them feel contented. These are some of the recommendations.

SHRI CHITTA BASU: Sir. my second question is this. In view of the fact that the Barooah Committee was set up only to investigate into the grievances of the displaced persons in relation to this particular scheme, that is the I.T.A., in view of the fact that there are a very large number of displaced persons now in Kachar and other parts of Assam who have not yet been rehabilitated and in view of the fact that the State Government of Assam has already wound up their Rehabilitation Department, I want to know whether the Government proposes to set up another review committee to review the residual problems of Assam rehabilitation, as in the case of the review committee set up for West Bengal so that the Government can have an assessment of the magnitude of the residual problems in Assam and make an appropriate recommendation for the fulfilment of the rehabilitation target in the State of Assam.

SHRI D. R. CHAVAN : No, Sir.

SHRI CHITTA BASU: Why not?

SHRI JAISUKHLAL HATHI: There is no need. We know the problems. We are trying to tackle them. Another Committee will take six years more. If it is necessary the Government itself will do it. The committee which was appointed in 1963 gave its report h- 1968, We do not want another six years to be taken by another committee. As and when the problems arise, we shall automatically do it.

SHRI CHITTA BASU: I don't want a committee. Sir, I would seek your protection.

(Interruption)

MR. CHAIRMAN: What is the protection for?

SHRI CHITTA BASU: I don't die for a committee. I want to know whether the Government of India has so far made any assessment with regard to the residual problems of rehabilitation of Assam. If so, what is the magnitude of the residual problems?

SHRI D. R. CHAVAN: Sir, regarding the residual problem to which the honourable friend is referring, it is the view of the Government that the residual problem does not exist.

SHRI CHITTA BASU: No, it does.

SHRI D. R. CHAVAN : No, it does not exist. I am. coming to that. You may say the residual problem is with regard to the old migrants except those under the I.T.A. Scheme. In the view of the Government that does not exist. The question was answered last time also and the view of the Government was expressed on the floor of this House. As regards the new families, the rehabilitation is going on. The honourable Member is not referring to the rehabilitation of the new migrants, which as a matter of fact is going on. Therefore, residual problem with regard to the old migrants, in the view of the Government, does not exist. The problem does not exist. There is no necessity for appointing any review committee or anything like that.

SHRI CHITTA BASU: Sir, ...

MR. CHAIRMAN: No more. Now, Mr. Mahitosh Purkayastha.

SHRI M. PURKAYASTHA: Will the honourable Minister be pleased to lay on the Table of the House a copy ©f the report of the Barooah Committee?

SHRI D. R. CHAVAN: It is not j necessary. The report has been JUO-rnitted by the committee only recently . . . (ni *terruption.*) It is being processed in consultation with the Government of Assam.

SHRI M. PURKAYASTHA: Sir, I have to ask other parts of my question. Is it not a fact that 3 thousand families were sent for rehabilitation in the Cachar tea gardens? Will the Minister be pleased to state how many families have still remained in the tea gardens, on those lands? May I also know if the title over that land has been given to them by the management of the tea estates. Is it also not a fact that a deputation on behalf of the Cachar refugees met the Minister of State for Rehabilitation in 1967, he was Mr. L. N. Mishra, and Mr. Mishra gave an assurance to that delegation that a Review Committee will be formed-as in the case of Bengal-to consider the residuary problems of the refugees in Assam

SHRI D. R. CHAVAN: Sir, the target of families for the tea garden wastelands was 3,500. As against that about 3,001 families were inducted. Today the families in position are about 1,625, which includes 56 PL families. As far as the visit of the Minister of State for Rehabilitation and a deputation meeting him are concerned, I have no personal knowledge, but I will look into the matter and see if any type of assurance was given.

SHRI D. THENGARI: Sir, the recommendations of the Enquiry Committee are read out but may I know in what form these recommendations are accepted ? Are there any modifications by the Government?

SHRI D. R. CHAVAN : As I submitted just now, the Enquiry Committee's Report has been submitted only two or three days back. The Report is being processed. After obtaining the comments of the Government of Assam, a decision will be taken about the form in which the recommendations should be accepted. MR. CHAIRMAN: Nextt. question.

SHRI CHITTA BASU: Sir, I have got to ask \ldots

MR. CHAIRMAN : No, no. Next question.

SHRI CHITTA BASU : Sir, I have to make a submission.

MR. CHAIRMAN: If you have to make a submission, make it outside to the Minister.

SHRI CHITTA BASU: I want that the Report be circulated.

MR. CHAIRMAN: No more. Next question.

DRY FARMING

*128. SHRI KRISHAN KANTf : SHRI R. P. SINHA :

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

fa) whether any experiments in dry farming have been done in the country;

(b) if so, the results of the experiments; and

(c) the areas of the country which are proposed to be brought under dry farming techniques?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE) : (a) Yes. The experiments on dry farming have been carried on in the country under the various schemes of the I.C.A.R, at different research Institutes.

(b) The researches conducted under the Crop Improvement Scheme have shown that some of the newly developed high yielding varieties like Hybrid Bajra I, Hybrid Jowar CHS I, Cotton PRS 72 and 74, Cotton PRH 30-2

tThe question was actually asked on the floor of the House by Shri Krishan Kant.